



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO. 060/00938/2021**

**DATED THIS THE 23<sup>rd</sup> DAY OF AUGUST, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Robin Kumar age about 29 years son of Jaibeer Mor, resident of village and P.O. Madanheri, Tehsil Hansi, Distt. Hisar.

....Applicant

(By Advocate Sh. Jasbir Mor – through video conference)

Vs.

1. Union of India through its Secretary, Ministry of Communication and Information Technology, Department of Posts, Headquarter, Dak Bhawan, Sansad Marg, New Delhi. Mail I.D [secretary-posts@indian.gov.in](mailto:secretary-posts@indian.gov.in)
2. Appellate Authority –cum= the Postmaster General, Haryana Circle, Ambala, Distt. Ambala, Haryana. Mail ID [advigharyana@gmail.com](mailto:advigharyana@gmail.com)
3. Superintendent of Posts Offices, Hisar Division, Hisar, Distt. Hisar. Mail id [dohissar.hr@indiapost.gov.in](mailto:dohissar.hr@indiapost.gov.in)
4. Inquiry Officer cum Assistant Superintendent of Post, Hisar (East) under the office Superintendent of Post Offices, Hisar, Distt. Hisar. Mail id [dohissar.hr@indiapost.gov.in](mailto:dohissar.hr@indiapost.gov.in).

.....Respondents



## ORDER (ORAL)

**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. Aggrieved by an order dated 27.04.2020 vide which the Disciplinary Authority inflicted a penalty of dismissal from service upon the applicant, the applicant preferred the Civil Writ Petition No. 8015/2020 before the Hon'ble High Court of Punjab and Haryana. The said Writ Petition was, however, disposed of vide order dated 05.01.2021 by the Hon'ble High Court and the applicant was relegated to the alternative remedies available to him.
2. Pursuant thereto, the applicant preferred an appeal before the Chief Post Master General, Haryana Circle, Ambala on 16.04.2021.
3. Grievance of the applicant herein is that a period of more than four months has elapsed, but uptill now, no decision has been taken over his appeal by the Chief Post Master General, Haryana Circle, Ambala
4. Learned counsel for the applicant submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to the Appellate Authority to decide his pending appeal within a time-frame.
5. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.
6. Accordingly, the Original Application is disposed of with a direction to the Chief Post Master General, Haryana Circle, Ambala to decide the applicant's appeal dated 16.04.2021 (Annexure A-15) and pass a reasoned and speaking order in accordance with the law. Before taking



such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of 2 months from the date of receipt of a certified copy of this order.

7. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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